

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-7(ND)/2015

IN THE MATTER OF:

M/s. Tilak Raj Sachdeva Applicant/petitioner
Vs.
M/s. Safe System India Pvt. Ltd. ... Respondent

Order under Section 397-398 of the Companies Act

Order delivered on 31.08.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Vivek Singh, Mr. Faheem Shah,
Advocates
For the Respondent : Mr. Ashok Kumar Singh, Sr. Adv.
Ms. Mehak Huria, Adv. For R-1 & 2
Mr. Arush Pathania, Adv. For R-8 & 10
Mr. Virender Ganda, Sr. Counsel,
Ms. Shelly Khanna, Mr. Santosh Giri,
Adv. For R-9 & 11

ORDER

Learned Counsel for the respondent has raised objections to the proposed amendment and the application has been filed.

Reply, if any, be filed within four weeks with a copy in advance to the Counsel opposite. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List the matter on 30th October, 2017.



C.A. No. 25/2016

Notice of the application.

Reply, if any, be filed within four weeks with a copy in advance to the Counsel opposite. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List the matter on 30th October, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

31.08.2017
V. Sethi